

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1743
(To be answered on the 29th July 2021)**

RENAMING OF AIRPORTS

**1743. SHRI ASADUDDIN OWAISI
SHRI BHARTRUHARI MAHTAB**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to make a policy for naming and renaming of airports in consultation with States;
- (b) if so, the details thereof including the authority with which powers for naming or renaming of airports rests;
- (c) whether the State Government's recommendation is must in naming of airports, if so, the number of such proposals pending before the Government along with the action taken thereon; and
- (d) the present position of the regulations and the time by which a final decision in the matter is likely to be taken in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (d): The proposals for naming/renaming of airports/terminal buildings are considered based on the recommendations of the concerned State Government accompanied by a resolution passed in the State Legislative Assembly. The final decision in the matter is taken by the Union Cabinet. This is the guiding policy for naming/renaming of airports/terminal buildings. Thirteen (13) proposals for naming/renaming of airports/terminal buildings have been received from various State Governments along with resolution passed for the same.
